## Central Administrative Tribunal Ernakulam Bench Ernakulam

Dated Tuesday the nineteenth day of September, one thousand nine hundred and eighty nine

## PRESENT

Hon ble Shri S.P. Mukerji, Vice Chairman & Hon ble Shri A.V. Haridasan, Judicial Member

## ORIGINAL APPLICATION NO.535/89

V.B. Bhadra Kumar Vs.

. Applicant.

- 1. Union of India represented by Secretary to Government, Ministry of Communication, Department of Telecommunication, New Delhi.
- The General Manager, Telecom, Ernakulam.
- 3. The Assistant Engineer Telecom,Kalamassery.Respondents

Counsel for the applicant .. Mr MR Rajendran Nair Counsel for the respondents .. Mr. P.V.Madhavan Nambiar SCGSC

> ORDER (Shri S.P.Mukerji, Vice Chairman)

Heard the learned counsel for both the parties.

2. The applicant who has been working as a Casual Driver since 1981 is aggrieved by the fact that he was rejected for regular appointment in 1987 on the ground of being over-aged and the next selection he was not called for interview. The learned counsel for the applicant states that in accordance with extant orders, respondents are obliged to consider him (applicant) for regular appointment by reducing his age by the period of service put in by him as a Casual employee. It

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any written representation against his non-selection in 1987 and thereafter. Accordingly we close this application with the direction to the applicant that he should represent to the respondents within a period of one month from the date of communication of this order and the respondents are directed to dispose of his representation within a period of two months from the date of receipt of the representation, in accordance with law and keeping in view the relevant instructions for Casual employees.

(A.V. Haridasan) Judicial Member

(S.P. Mukerji) Vice Chairman

19.09.1989

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